

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,
NEW BOMBAY BENCH, NEW BOMBAY,
CAMP AT AURANGABAD.

Original Application No.152/89.

Shri B.K.Kulkarni.

... Applicant.

V/s.

The Accountant General (A&E) II,
Maharashtra, Nagpur & Another.

... Respondents.

Coram: Hon'ble Member(J), Shri D.Surya Rao,
Hon'ble Member(A), Shri P.S.Chaudhuri.

Appearances:-

Applicant present in person.

~~Non~~ Respondents, by

Shri S.R.Atre(for Shri P.M.Pradhan),

Oral Judgment:-

(Per Shri D.Surya Rao, Member(J)) Dated: 6.11.1990.

The applicant herein who was working as Divisional Accounts Officer Gr.II under the first respondent had filed this application questioning the order of ~~suspension~~ ^{Suspending him} from service, passed by the first respondent dt. 14.12.1988 enclosed as (Ex. 'E') to the application.

2. The applicant has today filed Misc.Petition No.A-3/90 praying for permission to withdraw the original application as his grievances has been settled by the department and since he had been fully exonerated of the charges framed against him as a consequence to the order of suspension. The applicant is present in person. Shri S.R.Atre (for Shri P.M.Pradhan) is present for the respondents. In the circumstances stated in the Misc.Petition No.A-3/90, permission is granted to the applicant for withdrawal of the application. The Original Application is disposed of as withdrawn. The Misc. Petition is also disposed of accordingly.


(P.S.CHAUDHURI)
MEMBER(A)


(D.SURYA RAO)
MEMBER(J).